

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 17

CP(IB) No. 6/Chd/HP/2021

Under Section 9 IBC 2016

In the matter of:-

Hydraspecma India Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Inox Wind Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Ravinder Singh, proxy counsel for Mr. Ish Puneet Singh, Advocate for the petitioner/ operational creditor.
Mr. Rajat Khanna with Mr. Vishal Saini and Mr. Vijay Pratap Singh, Advocates for the respondent/ corporate debtor.

It is stated by learned counsel for the respondent/ corporate debtor that Vakalatnama could not be filed as the NOC has not been given by the earlier counsel. He is directed to file vakalatnama along with short written submissions with a copy in advance to the counsel opposite at least one week before the next date of hearing. List the matter on 01.11.2023.

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**(Subrata Kumar Dash)
Member (Technical)**

September 11, 2023
SM

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**(Harnam Singh Thakur)
Member (Judicial)**